

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 19th day of March 2001.

Original Application no. 257 of 2001.

Hon'ble Mr. Rafiq Uddin, Member-J

Hon'ble Maj Gen KK Srivastava, Member-A

Jag Narain,

S/o Sri Dukhi,

R/o village Barbata, Post- Kashah (Bihasra),

MIRZAPUR.

... Applicant

C/A Sri C.P. Gupta

Versus

1. Union of India, through the General Manager,
N. Rly., Baroda House,
NEW DELHI.

2. Divisional Railway Manager,
N. Rly.,
ALLAHABAD.

3. The Divisional Superintending Engineer-I,
N. Rly.,
D.R.M's Office,
ALLAHABAD.

4. The Assistant Engineer,
N. Rly.,
CHUNAR.

... Respondents

C/Rs....

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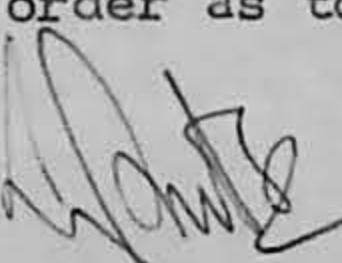
O R D E R (oral)

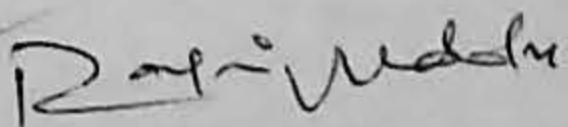
Hon'ble Mr. Rafiq Uddin, Member-J.

By means of this OA, the applicant seeks quashing of the punishment order dated 07.05.99 and also order dated 17.04.2000 passed by appellate authority on the appeal filed by the applicant.

2. It has been stated by the applicant in this OA that he has also preferred revision under rule 24 (3) of Railway Servant (D&A) Rules, 1968 to D.R.M. N. Rly., Allahabad (respondent no. 2) on 08.07.2000 and the same is still pending. Learned counsel for the applicant, therefore, submits that the direction may be issued to respondent no. 2 to consider the revision petition of the applicant and pass suitable order in this revision petition. We also agree with learned counsel for the respondents, because the applicant has not exhausted all the remedies under rule. Accordingly, the OA is disposed of with the direction to respondent no. 2 to consider and pass appropriate order on the revision petition dated 17.04.2000 preferred by the applicant against the appellate order within three months from the date of communication of copy of this order.

3. There shall be no order as to costs.


Member-A


Member-J

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